

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi, 5 H ~~Dec~~ Jan, 76

NOTIFICATION
INCOMETAX

~~No.~~
No. 119) (F.No. 211/11/75 - ITO). In exercise of the powers conferred by sub-section (1) of Section 122 of the Incometax Act, 1961 (43 of 1961) and all other powers enabling it in this behalf, the Central Board of Direct Taxes hereby make the following further amendments in the Schedule appended to its Notification No. 748 (F.No. 261/7/74-ITJ) dated 10th October 1974 as amended from time to time:

In the said Schedule, against A.A.C. Raipur Range, Raipur (S.No.7) there shall be added the following under column No.3 :-

"35. Addl. Incometax Officer,
Assessment-III,
Raipur."

This Notification shall take effect from 5-1-1976 ~~1-1-1976~~.

S.A.
Under Secretary,
Central Board of Direct Taxes.

Explanatory Note :-

The amendment has become necessary consequent upon creation of Addl. I.T.O. Asstt-III, Raipur.

(The above note does not form part of the Notification but is intended to be merely clarificatory.)

Copy forwarded to :-

1. The Manager, Government of India Press, New Delhi.
2. The Commissioner of Incometax, MP-I/II Bhopal. (x)
3. A.D.I. (R.S.SP) - (Bulletin), New Delhi.
4. ~~P.I. (I.T. Audit) New Delhi.~~

I.T.C.C.

[Signature]
Under Secretary
Central Board of Direct Taxes.